Court-II

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 73 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd March, 2017, 10.30 A.M

Name of the Company Surendra Kumar Joshi			
	-Versus-		
	Rei Agro Limited		
Under Section	9	The state of the s	I.B.C
SI. Name & Designa	ation of Authorized	Appearing on behalf	Signature with date
No. Representative (II	N CAPITAL LETTERS)	of	
47 MS NAMRATA			P 3/03/2017
1) MS. MEENA	KSHI MANOT,	ov. } Responden	r Klacanst 3/3/1

## ORDER

- Ld. Counsels for the petitioner and the respondent are present.
- Ld. Counsel for the Operational Creditor stated order has been passed for initiation of Corporate Insolvency Resolution Process and since meeting of Committee of Creditors is to be convened and report of the meeting is to be submitted before the Tribunal. Prayer has been made for granting at least 30 days' time. Prayer is allowed.

List the matter on 03/04/2017 for further proceedings. IRP is directed to submit his report about the progress in the meantime. matter.

(S. Vijayaraghavan) Member (T)

(Vijai Pratap Singh) Member (J)